ITEM NO.46 COURT NO.2 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3149-3150/2014

(Arising out of impugned final judgment and order dated 14/03/2014 in CRLRA 12/2014,14/03/2014 in CRLMA 21/2014 passed by the High Court Of Bombay At Goa)

TARUN TEJPAL Petitioner(s)

VERSUS

STATE OF GOA Respondent(s)
(with appln. (s) for bail and office report)

Date : 01/07/2014 These petitions were called on for hearing today.

CORAM :
HON’BLE MR. JUSTICE H.L. DATTU
HON’BLE MR. JUSTICE S. A. BOBDE

For Petitioner(s) Mr.Salman Khurshid, Sr.Adv.
Mr.Sandeep Kapur, Adv.
Mr.Pramod Dubey, Adv.
Mr.Ravi Sharma, Adv.
Mr.Abhimanyu Bhandari, Adv.
Mr.Veer Inder Pal, Adv.
Mr.Vivek Suri, Adv.
Ms.Niharika Karanjawal, Adv.
Ms.Apoorva Pandey, Adv.
Mr.Laksh Khanna, Adv.
for M/s. Karanjawala & Co. ,Adv.

For Respondent(s) Mr.Neraj K.Kaul, ASG
Mr.V.Madhukar, Adv.
Mr.Bhuvan Mishra, Adv.
Mr. Mohit D. Ram ,Adv.

Signature Not Verified

Digitally signed by

Ramana Venkata Ganti
Date: 2014.07.01
16:44:56 IST

Ms.Anvita Cowshish, Adv.

Mr.Samar Kachwaha, Adv.

Mr.Raghavendra Bajaj, Adv.
Mr.Nitesh Daryanani, Adv.

Reason:

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties to the lis.

After going through the facts and circumstances

of the case, we direct that the petitioner be released on bail subject to the following conditions:

a) The petitioner shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts or the case so as to dissuade him to disclose such facts to the Court or to any other authority.

b) The petitioner shall remain present before the Court on the dates fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the Court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the appropriate Court and also to the investigating agency and request that he may

be permitted to be present through the counsel.

c) The petitioner will not dispute his identity as the accused in the case.

d) The petitioner shall surrender his passport, if any (if not already surrendered), and in case, he is not a holder of the same, he shall swear to an affidavit to that effect.

e) We reserve liberty to the respondents to make an appropriate application for modification/recalling the order passed by us, if for any reason, the petitioner violates any of the conditions imposed by this Court.

f) The petitioner shall participate in the trial before the Trial Court.

g) The petitioner shall not seek unnecessary adjournments of the trial.

We now direct the learned Trial Judge to complete the trial as expeditiously as possible, at any rate,

within eight months' time from today since the investigating agency has already filed its charge-sheet on 17th February, 2014.

In order to facilitate the respondents to make an appropriate application, we intend to keep the matter on board.

Ordered accordingly.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar